

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

11.9.1987.

REGN. NO.CA 1186 of 1987.

Shri Inder Singh Vs. Delhi Admn. & Ors.

Shri S.P.Pandey, advocate for the applicant.

On behalf of the respondents, Shri M.M.Sudan,
Advocate present.

It has been argued on behalf of the applicant that his appeal which is pending before the Additional Commissioner of Police is likely to be decided within 15 days. The 1d. Advocate for the respondents has agreed that the applicant will not be evicted from his present quarters till the disposal of the case by the Additional Commissioner of Police. In view of this, the present application has become infructuous and, therefore, dismissed with the ~~direction~~ ^{Observation} that the applicant may move the Tribunal in case he is aggrieved by the orders of the Additional Commissioner of Police. The respondents are also directed that the applicant may not be evicted from the quarters for a fortnight in ^{after his appeal is decided} case the orders of the Additional Commissioner of Police, in his appeal, go against the applicant. As far as licence fee for the quarters is concerned, normal Rules will apply.


(B.C.Mathur)
Vice-Chairman.

11.9.1987.